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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 657/(MAH)/2017

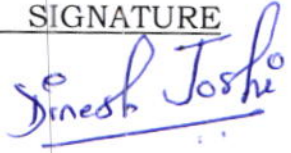
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017

NAME OF THE PARTIES: Ofsprings Skin & Cosmetology Laser Clinic Pvt. Ltd.  
V/s.  
ROC, Pune

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	DINESH JOSHI	PCS	

ORDER

CP No. 657/252(3)/NCLT/MB/MAH/2017

For the Company Petition has been filed under Section 252(3) of the Companies Act, 2013 instead of filing under 252(1) of the Companies Act, 2013 against striking order passed by the Registrar of Companies (RoC), at request of the Petitioner's Counsel, this Petition is hereby **dismissed** as withdrawn with liberty to the Petitioner to file afresh under appropriate section of law.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)